

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 37/10/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**



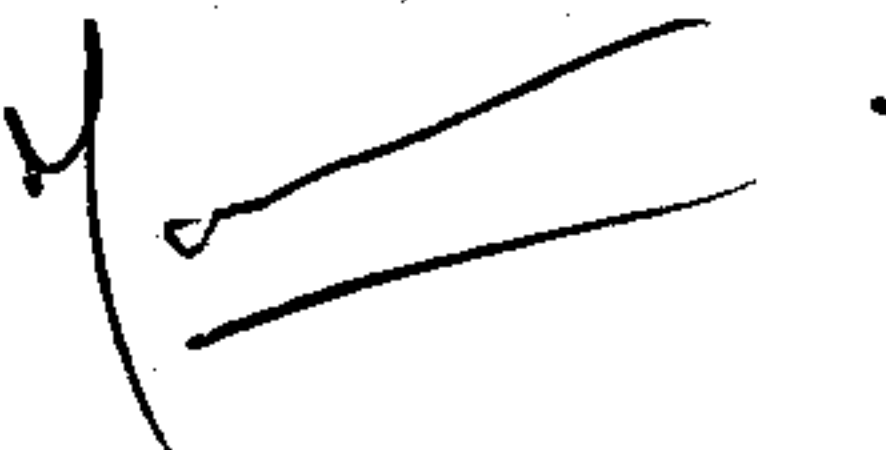


**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.08.2017**

Name of the Company: PSL Ltd.

V/s.

Edelweiss Assets Recounstruction Co. Ltd. & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ANIP A. GANDHI	ADVOCATE	RES. 1	
2.	SUNIL BHAVSAR	ADVOCATES. LPP. FOR INDIAN BANK.		
3)	KSHAMA SHETH			
4)	MR. NAVIN PAHWA THAKKAR AND PAHWA ADVOCATES	ADVOCATE	PETITIONER	
5)	BHADRISH S. RAJU	ADVOCATE	INTERVENER JOTUN INDIA	
6)	Jaimin R. Dave	Advocate	Petitioner/ Applicant	

ORDER

Learned Advocate Mr. Navin Pahwa present for Corporate Debtor/ Applicant.
Learned Advocate Mr. Anip Gandhi present for Respondent no. 1. Learned Advocate Mr. Sunil Bhavsar with Learned Advocate Mr. Kshama Sheth present for Respondent (Indian Bank). Learned Advocate Mr. Bhadrish Raju with Learned Advocate Mr. Jaimin Dave present for Intervener.

Learned Advocate Mr. Kshama Sheth filed Vakalatnama for Respondent (Indian Bank).

Learned Counsel appearing for Applicant ^{as} Learned Counsel appearing for intervener represented that CP 434/2015 is coming up for hearing on 11.08.2017 before the Learned Single Judge of Hon'ble High Court of Bombay and in view of the order passed by the division bench of the Hon'ble High Court of Bombay stay order passed by Learned Single Judge continues.

List the matter on 16.08.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 3rd day of August, 2017.